HERO FINCORP LIMITED

CIN: U74899DL1991PLC046774
Regd Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057,
Ph.: 011-4948 7150 | **Fax:** 011-4948 7197, 011-4948 7198
Email: litigation@herofincorp.com | **Web:** www.herofincorp.com

POSSESSION NOTICE [(APPENDIX IV) RULE 8(1)]

hereas the Authorized officer of **Hero FinCorp Limited** (HFCL), a Non-Banking Financial Company, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 0F 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13 (12) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a **Demand Notice dated 11.06.2026,** calling upon:

1. **Shree Balaji Lubricants (Borrower),** having office at Ground Floor, C-60, Naresh Park Extension, Industrial Area, Nangloi, New Delhi- 110041 and also at House No. 183, 3rd Floor, Vivekanand Puri, Sarai Rohilla, Near Thana Sarai Rohilla, Malka Ganj, PO- Malka Ganj, District North, New Delhi-110007.
2. **Mr. Rajesh Bansal (Co-Borrower),** residing at House No. 183, 3rd Floor, Vivekanand Puri, Sarai Rohilla, Near Thana Sarai Rohilla, Malka Ganj, PO- Malka Ganj, District North, New Delhi-110007.
3. **Mrs. Reenu Bansal (Co-Borrower),** residing at House No. 183, 3rd Floor, Vivekanand Puri, Sarai Rohilla, Near Thana Sarai Rohilla, Malka Ganj, PO- Malka Ganj, District North, New Delhi-110007.

to repay the amount mentioned in the notice **Rs.3,09,11,308.66/- (Rupees Three Crores Nine Lakhs Eleven Thousand Three Hundred Eight and Sixty-Six Paise Only) due as on 06.06.2026** along with the applicable interest and other charges within Sixty (60) days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **17th day of August, 2026.**

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HFCL for an amount of **Rs.3,09,11,308.66/- (Rupees Three Crores Nine Lakhs Eleven Thousand Three Hundred Eight and Sixty-Six Paise Only) due as on 06.06.2026** along with the applicable interest and other charges thereon.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTY/SECURED ASSET IS AS UNDER:

ENTIRE THIRD FLOOR WITH ROOF RIGHT. "SAID FLOOR", BUILT ON PROPERTY BEARING NO. 183, AREA MEASURING 160 SQ.YDS., SITUATED AT VIVEKANAND PURI, SARAI ROHILLA, DELHI- 110007.

NORTH: ROAD 30 FEET SOUTH-ROAD 15 FEET
EAST- OTHERS PROPERTY NO. 184 WEST- OTHERS PROPERTY NO.182

Place: New Delhi
Date: 17.08.2026

SD/-, AUTHORIZED OFFICER,
HERO FINCORP LIMITED

"FORM No. URC 2"

ADVERTISEMENT GIVING NOTICE ABOUT REGISTRATION UNDER PART I OF CHAPTER XXI

(Pursuant to section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Registrar) Rules, 2014)

1. Notice is hereby given that in pursuance of sub section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Registrar of Companies, Chandigarh, Haryana, that **INFITOUCH LABS LLP, a Limited Liability Partnership firm** may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares, with the name **INFITOUCH LABS PRIVATE LIMITED**
2. The principal objects of the proposed company are as follows:

a. To undertake software designing, development, customisation, implementation, maintenance, testing and benchmarking; to design, develop and deal in computer software and solutions; to import, export, sell, purchase, distribute and host, whether in data centres or over the web, computer software packages, programmes and solutions; to provide internet/web-based applications, services and solutions; to undertake information technology-related assignments on a sub-contracting basis; to provide on-site and off-site services through development centres using owned, hired or third-party infrastructure and equipment; to provide recruitment and HR-related services, including providing and taking personnel, consultants and human resources to and from other organisations; to provide solutions, packages and services through application service provider models via the internet or otherwise; to undertake IT-enabled services such as call centre management, medical and legal transcription, data processing, back-office processing, accounting, HR and payroll processing, insurance claims processing, credit card processing, loans and letters of credit processing, cheque processing, data warehousing and database management; to carry on the business of manufacturing, dealing in and maintaining computer hardware and computer systems and assembling data processors; to design, buy, sell or otherwise deal in hardware and software packages, tabulating machines, accounting machines, calculators, computerised telecommunication systems and networks, their components, spare parts, equipment and devices; to establish, run and manage institutions, schools and academies for imparting education in computer technology; and to offer equipment, solutions and services for networking and network management, data centre management and consultancy services in all the aforesaid areas.

b. To undertake to develop, provide, design, import, export, distribute and deal in systems and application software for microprocessor-based information systems, offshore software development projects, internet service providers and solutions in various areas of application, including emerging niche segments such as Internet and Intranet website applications, software enterprises, resource planning, e-commerce, value-added products and other business applications, either for its own use, for sale in India or for export outside India, and to design and develop such systems and application software for and on behalf of manufacturers, owners and users of computers, telecom, digital and electronic equipment in India or elsewhere in the world.

3. A copy of the draft Memorandum and Articles of Association of the proposed company is available for inspection at the office located at Flat No 201, Gh-23-24, Ballabgarh, Faridabad, Ballabgarh, Haryana, India, 121004
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Plot no. 6,7,8, Sector 5, IMT Manesar, District Gurgaon-122052 Haryana within twenty one days from date of publication of this notice, with a copy to the company at its registered office.

Names of Applicants
1. Nisha Jain
2. Ritika Jain

Dated :

TATA CAPITAL LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

This is to inform that **Tata Capital Ltd.(TCL)** is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013 and a branch office amongst other places at New Delhi ("Branch"). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata Cleantech Capital Limited ("TCCL") as transferors and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCCL (Transferor Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, assets, rights, benefits, interest, duties, obligations, liabilities, contracts, agreements, securities etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof A Notice is hereby given that the following obligors/legal representatives/legal heirs **(BORROWER/CO-BORROWERS)** have defaulted in the repayment of principal, along with interest and other charges, obtained from Tata Capital Limited **(TCL)**. The below mentioned Loan Accounts have been classified as Non-Performing Assets, as per RBI guidelines pursuant to the default in repaying TCL's dues. TCL, through its Authorised Officer, in pursuance to the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 **(The ACT)** has issued below mentioned Statutory **Demand Notices** under Section 13 (2) of the Act calling upon the Borrowers to discharge the said outstanding amount, along with future interests and costs, within 60 days of the notices, failing which the TCL shall exercise all or any of the rights detailed under Section 13(4) of the Act including enforcement of the security interest created by the Borrowers in favour of the TCL over the properties described below:

Loan Account No(s)	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(S)	NPA Date	Outstanding Amount as per Demand Notice/ Date of Demand Notice
5900857 (Restructured Loan No. TCFLA03860 00011076578) & 6025576	**1. RAJ TOMAR alias RAJ TOMER,** B-54, SF-1, EAST JYOTI NAGAR, SHAHDARA, DELHI- 110093 **2. MONIKA TOMAR,** B-54, SECOND FLOOR-1, EAST JYOTI NAGAR, SHAHDARA, DELHI- 110093 **3. M/S BELA CREATIONS PVT. LTD.,** Through its Director, A-41/10, GROUND FLOOR, DILSHAD GARDEN, SHAHDARA, DELHI- 110032 **4. M/S BELA CREATIONS PVT. LTD** **ALSO AT:** B-54, SF, JYOTI NAGAR, SHAHDARA, DELHI- 110093	10-05-2026	Rs.2,76,29,348/- & 27 May,2026

Description of Secured Asset: BUILT UP FREEHOLD THIRD FLOOR WITH ROOF AND TERRACE RIGHTS, AREA ADMEASURING 385.53 SQUARE METERS, I.E., 461.1 SQUARE YARDS, BEARING PROPERTY NUMBER B-56, FORMING PART OF THE KHASRA NUMBER 371 & 372, OWNERSHIP IN LAND & OTHER RIGHTS, SITUATED AT THE ABADI OF EAST JYOTI NAGAR, VILLAGE SIKDARPUR AND GOKALPUR, SHAHDARA, DELHI- 110093, MORE PARTICULARLY DESCRIBED IN SALE DEED DATED 11.12.2015, EXECUTED IN FAVOR OF RAJ TOMAR. BOUNDED AS: EAST : ROAD 45 FT. WIDE, WEST : SERVICE LANE, NORTH : PROPERTY NUMBER B-57, SOUTH : PROPERTY NUMBER B-55

21189967	**1. M/S SUBHASH BROTHERS, Through its Partner,** 2606, NAI SARAK, DELHI- 110006 **2. CHANDER PRAKASH BAJAJ alias CHANDER BAJAJ,** GB- 30, SHIVAJI ENCLAVE, TAGORE GARDEN, DELHI- 110027 **3. SUDESH BAJAJ,** GB- 30, SHIVAJI ENCLAVE, TAGORE GARDEN, DELHI- 110027	06-05-2026	Rs. 1,02,59,277/- & 14th May 2026

Description of Secured Asset: BUILT UP PROPERTY BEARING NUMBER 2622-2626, MEASURING 125 SQUARE YARDS, SITUATED AT GALI BATTOOMAL, ROSHANPURA, NAI SARAK, DELHI-110006 MORE PARTICULARLY DESCRIBED IN GIFT DEED DATED 04.10.2012, EXECUTED IN FAVOR OF CHANDER BAJAJ. BOUNDED AS: EAST : STREET, WEST : OTHER'S PROPERTY, NORTH : PART OF PLOT, SOUTH : OTHER'S PROPERTY

5608989	**1. VIRENDER KUMAR ALIAS VIRENDER,** HOUSE NO.: J-67, SECTOR- 10, DLF MODEL TOWN, TEHSIL BALLABGARH, FARIDABAD, HARYANA- 121006 M: +91- 9313440555 **ALSO AT :** HOUSE NO.- 113, SECTOR- 2, FARIDABAD, HARYANA- 121007 **ALSO AT:** BOOTH NUMBER 77, HUDA ANAJ MANDI, BALLABGARH, HARYANA- 121007 **2. ROSHNI,** HOUSE NO.: J-67, SECTOR- 10, DLF MODEL TOWN, TEHSIL BALLABGARH, FARIDABAD, HARYANA-121006 **ALSO AT :** HOUSE NO.- 113, SECTOR- 2, FARIDABAD, HARYANA- 121007	07-06-2026	Rs. 2,02,91,561/- & 08-06-2026

Description of Secured Asset: ALL THAT PART & PARCEL OF RESIDENTIAL PLOT BEARING NO 113, ADMEASURING 450 SQ. MTRS., SITUATED AT SECTOR 2, URBAN ESTATE FARIDABAD, TEHSIL BALLABGARH, DISTRICT FARIDABAD, HARYANA, MORE PARTICULARLY DESCRIBED IN THE SALE DEED DATED 11.08.2014, EXECUTED IN FAVOR OF VIRENDER. BOUNDED AS: NORTH : PLOT NO. 112, SOUTH : PLOT NO. 114, EAST : PLOT NO. 104, WEST : ROAD

With a view to ensure efficacious service of the abovementioned Demand Notices, we are hereby effecting service of the said Notices vide the public notice. The aforesaid Borrowers are hereby called upon under Section 13(2) of the Act to discharge the above-mentioned liabilities within 60 days of this Notice failing which the TCL will be exercising all or any of the rights under Section 13(4) of the Act. Pertinently, the Borrowers are also put to notice that as per the terms of Section 13(13) of the Act, they shall not transfer by sale, lease or otherwise the aforesaid secured assets.

Date: 18.08.2026
Place: Delhi & Faridabad (NCR)

Sd/- Authorised Officer,
For Tata Capital Ltd.

NORTHERN RAILWAY

Tender Notice
Invitation of Tenders through E-Procurement System

Principal Chief Materials Manager, Northern Railway, New Delhi-110001 for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

Sr. No.	Tender No.	Brief Description	Qty.	Closing Date
01	07260323	One Coach Set of Air Spring Assembly	542 Set	15.09.2026
02	16260391	Vertical Damper 400 KG	2202 Nos	16.09.2026
03	07261825	Face Plate, for Buffer Plunger	6352 Nos	16.09.2026
04	08261252A	Track Feed Battery Charger	2270 Nos	21.09.2026
05	07261086	Helical Spring For Axle Box Guide Arrangement	852 Nos	13.10.2026
06	07261496	Water Tank Assembly	273 Nos	21.10.2026

Note: 1. Vendors may visit the IREPS website i.e. **www. ireps.gov.in** for details. 2. No manual offer will be entertained.
Tender Notice No. 36/2026-2027 Dated: 18.08.2026 **2854/2026**

Serving Customers With A Smile

CAN FIN HOMES LTD

Can Fin Homes Ltd (Sponsor : CANARA BANK) HOME LOANS • DEPOSITS

CIN : L85110KA1987PLC008699,
Office No : 101, First Floor, Subhash Villa, Plot No 643, Hiranmagiri, Sector - 13, Udaipur, Rajasthan,
Ph No : 0294-2485770, 7625079187
E-mail : udaipur@canfinhomes.com,

POSSESSION NOTICE [Rule 8 (1)] [For Immovable Property]

The undersigned being the Authorised Officer of Can Fin Homes Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002, issued a demand notice dated **01.06.2026** calling upon the borrowers **Mrs. Anita Menariya w/o Prem shankar Menariya and Mr. Prem shankar Menariya and Gurr.- Mr.Vinayak Shankar Vyas** to repay the amount mentioned in the notice being **Rs. 932425/-+ 1071487/- = 2003912/- (Total - Rs. Twenty lakhs Three Thousand Nine Hundred Twelve Only)** with further interest at contractual rates, till date of realization within 60 days from the date of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 (of the Security Interest Enforcement Rules, 2002) on this the **18th day of August of the year 2026**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Can Fin Homes Ltd for an amount of **Rs. 932425/-+ 1071487/- = 2003912/- (Total - Rs. Twenty lakhs Three Thousand Nine Hundred Twelve Only)** and interest thereon.

Description of immovable property

House no- 95 (Part A +Part B), Near New Bavadi, Patwari Gali, Paneriyon ki Madari, Tehsil- Girwa, Dist- Udaipur- 313001 Site Area- 459 Sqft. Boundaries are as: East: - House of Dhan lal ji, West: House of Magan lal ji, North: - House of Narayan lal ji, South: - Main Road

Date: 18/08/2026
Place: Udaipur

Authorized Officer
Can Fin Homes Ltd

Form No. INC-26

{Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014}
Before the Central Government, Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of
RKCA CORPORATE ADVISORY PRIVATE LIMITED
(ERSTWHILE KNOWN AS RKA CORPORATE ADVISORY PRIVATE LIMITED)
(CIN : U74140DL2008PTC176288)
having its Registered Office at **House No- 80, Ground Floor Back Side, Khanpur, Sangam Vihar, South Delhi, Delhi, India, 110080**
.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **14th August, 2026** to enable the company to change its Registered Office from "**National Capital Territory of Delhi**" to the **"State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

House No- 80, Ground Floor Back Side, Khanpur, Sangam Vihar, South Delhi, Delhi, India, 110080

For & on behalf of **RKCA CORPORATE ADVISORY PRIVATE LIMITED**
Sd/-
RAHUL KAPOOR
(DIRECTOR)
DIN: 00485753

Date : 18.08.2026
Place : New Delhi

IN THE DEBTS RECOVERY TRIBUNAL AT LUCKNOW

Ministry of Finance
(Department of Financial Services)
600/1, University Road, Near Hanuman Setu Temple, Lucknow-226007
(Jurisdiction Part of U.P)
M. A. No. 27/2026
NOTICE BY PUBLICATION

Between
Punjab & Sind Bank **.....Applicant Bank**
Versus
Mr. Manoj Kumar & others. **.....Defendants.**

To,

1. **Mr. Manoj Kumar son of Mr. Laxmi Naryan,** Resident of Plot No. D-79, Block-D, Khasra No. 210/2, Second Floor, SLF, Ved Vihar Colony, Sadullabad, Pargana - Loni, Ghaziabad (U.P.). **Also at:-** Mr. Manoj Kumar son of Mr. Laxmi Naryan, 3967-A, Ajit Nagar, Gandhi Nagar, Dharampura, Gali No. 7, Delhi-110031.
2. **Mrs. Yogesh Kumari wife of Mr. Manoj Kumar,** Resident of Resident of Plot No. D-79, Block - D, Khasra No. 210/2, Second Floor, SLF, Ved Vihar Colony, Sadullabad, Pargana - Loni, Ghaziabad (U.P.)
   Also at:- Mrs. Yogesh Kumari wife Mr. Manoj Kumar, 3967-A, Ajit Nagar, Gandhi Nagar, Dharampura, Gali No. 7, Delhi-110031.
3. **Mr. Amrender Kumar son of Mr. Hari Kishan Yadav,** F-9, New Anand Vihar, Sadullabad, Loni, Ghaziabad. **Also at:-** Mr. Amrender Kumar son of Mr. Hari Kishan Yadav, Plot No. C/15, New Anand Vihar, Loni, Ghaziabad.

..... Defendants.

Where, in the above said case, the applicant has made a M.A., Copy of the MA is herewith enclosed. Take notice that you are hereby required to appear before Registrar, of this Tribunal, on 15th Day of October ,2026 at 10:30 A.M.in the forenoon in person or by a pleader/advocate to show-cause, why the said M.A. should not be allowed. Failing which the said M.A. will heard and determine ex-parte.

Given under my hand and seal of this Tribunal on the **10TH day of August, 2026.**

Encl: As above

Registrar
Debts Recovery Tribunal, Lucknow.

"FORM NO. INC-26"

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another

BEFORE THE CENTRAL GOVERNMENT (REGIONAL DIRECTOR, NORTHERN REGION DIRECTORATE-I), NEW DELHI

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

And

In the matter of
SACHIN POLYMERS PRIVATE LIMITED
having its registered office at 29 R 1&2, First Floor, Gali No.-4, Industrial Area, Anand Parvat, New Delhi-110005, India.
.....Applicant

Notice is hereby given to the General Public that the company proposes to make application/ petition to the Central Government, power delegated to Regional Director under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **June 10th, 2026** to enable the company to change its Registered Office from **"National Capital Territory of Delhi under the Jurisdiction of Registrar of Companies, Delhi-I" to "State of Uttar Pradesh"**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address Northern Region Directorate-I, B-2 Wing, 2nd Floor Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi–110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

29 R 1&2, First Floor, Gali No.-4, Industrial Area, Anand Parvat, New Delhi-110005, India.

For and on Behalf of the
Sachin Polymers Private Limited
Sd/-
Avadhesh Kumar Dayashankar Pandey
Director
DIN : 06578525

Place : Delhi
Date : 18.08.2026

BEETEL TELETECH LIMITED

CIN : U32204HR1999PLC042204
Regd. Office: First Floor, Plot No. 16, Udyog Vihar, Phase IV, Gurgaon – 122015, Haryana, India
Tel. : +91-124 4823500, **Fax :** +91-124 4146130
Website: www.beetel.in, **E-mail id :** legal.secretarial@beetel.in

INFORMATION REGARDING 27TH ANNUAL GENERAL MEETING OF BEETEL TELETECH LIMITED

Members are informed that the **27th Annual General Meeting** ('AGM') of **Beetel Teletech Limited** (the 'Company') will be held through video conferencing ('VC') on **Tuesday, September 15, 2026** in compliance with applicable provisions of the Companies Act, 2013, read with rules made thereunder and in accordance with the applicable circulars issued by the Ministry of Corporate Affairs, to transact the businesses set forth in the notice of the AGM ('Notice').

In accordance with the applicable circulars, the Notice and Annual Report covering, inter-alia, the Annual Financial Statements for FY 2025-26 ('Annual Report') will be sent in electronic mode only to all those members whose email address(es) are registered with the Company or Depositories or Depository Participant ("DPs") or Registrar & Transfer Agent namely MCS Share Transfer Agent Ltd ('MCS').

The Notice and the Annual Report will be available on the website of the Company at www.beetel.in and on the website of NSDL at www.evoting.nsdl.com.

In compliance with the applicable statutory provisions, the Company will provide the facility of remote e-voting and e-voting at the AGM to its members in respect of all businesses to be transacted at the AGM. Further, the Company will also provide VC facility to its members for joining/participating at the AGM. The detailed instructions in connection with the e-voting facility and procedure for joining the AGM by members shall be provided in the Notice.

Members who have not yet registered their email address(es) will not be able to receive the Notice and Annual Report. Such members are requested to get their email address(es) and mobile number registered by following the below guidelines:

i. **Members holding shares in physical mode:** All holders of physical shares can update/ register their contact details including the details of email address(es) by submitting the requisite form ISR-1 along with supporting documents with MCS.
ii. **Members holding shares in dematerialized form:** Members may register / update their e-mail address(es) with their respective DPs.

In case of queries with respect to the aforesaid process, members are requested to write to admin@mcsregistrars.com or call at the toll-free number 011 4140 6149-51.

This advertisement is being issued for the benefit of all the members of the Company.

For Beetel Teletech Limited
Sd/-
Sanjeev Chhabra
Managing Director & CEO

Date: August 19, 2026
Place: Gurugram

"Form No. INC-26"

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
BEFORE THE CENTRAL GOVERNMENT (REGIONAL DIRECTOR), NORTHERN REGION I, NEW DELHI

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **ANMOL ROOT REALTY PRIVATE LIMITED (CIN: U70109DL2013 PTC256769)** having its registered office at C-558, Block C, New Friends Colony, South Delhi, New Delhi - 110065, INDIA
.... *Petitioner*

Notice is hereby given to the General Public that the Applicant Company proposes to make an application to the Central Government, power delegated to Regional Director under Section 13 of the Companies Act, 2013 read with rules made thereunder seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the **Extra Ordinary General Meeting of the Company held on June 25th, 2026** to enable the company to change its Registered Office from **"National Capital Territory (NCT) of Delhi"** to the **"State of West Bengal".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company **may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director (Northern Region), B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003, within fourteen days** of the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:

C-558, Block C, New Friends Colony, South Delhi, New Delhi-110065

For and on behalf of the
Anmol Root Realty Private Limited
Sd/- Biswanath Choudhary
Director
DIN: 00331136

Date : 18.08.2026
Place: New Delhi

BAJAJ HOUSING FINANCE LIMITED

Corporate Office: Cerebrum It Park B2 Building, 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014, **Branch Add.** 451, 4th Floor, Aggarwal Millenium Tower-1, Netaji Subhash Palace, Pitampura, New Delhi-110034 Authorized Officer's Details: Name: Ajay Mittal, Email ID: ajay.mittal@bajajhousing.co.in, Mob No. 9855733149 /9896531846

APPENDIX IV -A [Rule 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of the Security Interest Act 2002 read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken over by the Authorized Officer of the Bajaj Housing Finance Ltd (Secured Creditor), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without Recourse Basis" and applicable interest, charges and costs etc., payable to Bajaj Housing Finance Ltd as detailed below.

DETAILS OF BORROWER/CO BORROWERS/ GUARANTOR(S) AND LOAN DETAILS	DESCRIPTION OF THE IMMOVABLE PROPERTY	DETAILS OF E AUCTION
LAN:- H581HLD1252842 and H581HLT1256361 **1. SANTOSH RANJAN BHARTI (Borrower)** **2. ANJU KUMARI (Co-Borrower)** Both At Flat No 18 Plot No 56a Block B Gali No 13, Guru Harkishan Nagar, Matiala Extn, Uttam Nagar West, Delhi-110059. **Outstanding dues of Rs. 31,36,203/-** (Rupees Thirty One Lakh Thirty Six Thousand Two Hundred Three Only) as on 14/08/2026, along with future interest and charges accrued w.e.f. 14/08/2026	All That Piece And Parcel Of Property described as : Second Floor Rear RHS Unit without roof rights, Pvt. No. 18, Property No. 56-A, Block B, Khasra No. 16/7, Matiala, Guru Harikishan Agar, Matiala Ext. New Delhi 11005	**E-AUCTION DATE :- 07/09/2026 BETWEEN 11:00 AM TO 12:00 PM WITH UNLIMITED EXTENSION OF 5 MINUTES** **LAST DATE OF SUBMISSION OF EARNEST MONEY DEPOSIT (EMD) WITH KYC IS :- 05/09/2026 UP TO 5:00P.M. (IST.)** **DATE OF INSPECTION:- 19/08/2026 to 05/09/2026 BETWEEN 11:00 AM TO 4:00 PM (IST).** **RESERVE PRICE: For Immovable property Rs. 15,30,000/- (Rupees Fifteen Lakh Thirty Thousand Only) And** **The Earnest Money Deposit Will Be Rs. 1,53,000/- (Rupees One Lakh Fifty Three Thousand Only) 10% of Reserve Price.** **BID INCREMENT – RS. 25,000/- (RUPEES TWENTY FIVE THOUSAND ONLY) & IN SUCH MULTIPLES.**

Terms and Conditions of the Public Auction are as under: **1.** The Secured asset will not be sold below the Reserve price. **2.** The Auction Sale will be online through e-auction portal. **3.**The e-Auction will take place through portal **https://bankauctions.in, on 07/09/2026 from 11:00 AM to 12:00 PM** with unlimited auto extension of 5 minutes each. **4.**For detailed terms and conditions please refer company website URL https://www.bajajhousingfinance.in/auction-notices or for any clarification please connect with Authorized officer.

Notice Date:18-08-2026 Place: DELHI/NCR Authorized Officer (AJAY MITTAL) Bajaj Housing Finance Limited

U GRO Capital Limited

Registered Office Address: B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai- 400070

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES")

The undersigned being the authorised officer of UGRO Capital Limited under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Sl.No.	Name of the Borrower(s)	Demand Notice Date and Amount
1	**1) SHIVANI OIL MIL, 2) RAJVATI, 3) PADAM SINGH, 4) PADAM MOTORS SPARE PARTS & SERVICE CENTRE 5) SONA DEVI LAN – UGBURMS0000096113**	**Demand Notice date: 10-Aug-2026 Notice Amount: 30,89,246.00/-** (Rupees Thirty Lakh Eighty Nine Thousand Two Hundred Forty Six Only) As on 05/08/2026

DESCRIPTION OF SECURED ASSET(S):- All that part and parcel of immovable property bearing admeasuring. 80 sq.mtr. situated at Premises Situated at Land No 29 Mandi mirza khan, Tehsil kiraoli, District Agra U.P and **bounded by:** North Rasta, South Şelf Plot (Ompraksah), East Shop Of Roopan Dei, West Rasta.

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with UGRO Capital Limited.

In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, UGRO Capital Limited shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). UGRO Capital Limited is also empowered to ATTACH AND/OR SEAL the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), UGRO Capital Limited also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to UGRO Capital Limited. This remedy is in addition and independent of all other remedies available to UGRO Capital Limited under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from UGRO Capital Limited and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Date: 19/07/2026 **Sd/- (Authorized Officer)**
Place: UTTAR PRADESH **For UGRO Capital Limited, authorised.officer@ugrocapital.com**

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (II FL-H FL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) mad with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower dears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

| Name of

फॉर्म–जी
रुचि की अभिव्यक्ति हेतु आमंत्रण हेतु
स्पेस इनक्यूबैट्रिक्स टेक्नोलॉजीज लिमिटेड
नोएडा, उत्तर प्रदेश में टेक्सटाइल और सभी तरह के सामान की ट्रेडिंग गतिविधि में कार्यरत

(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	**स्पेस इनक्यूबैट्रिक्स टेक्नोलॉजीज लिमिटेड** CIN- L17100UP2016PLC084473 PAN- AAZCS8051R
2.	पंजीकृत कार्यालय का पता	डेस्क नंबर ए 41, डी-9 भूतल सेक्टर-3, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश, भारत, 201301
3.	वेबसाइट का यूआरएल	https://spaceincubatrics.com/ (वेबसाइट IRP/RP के नियंत्रण में नहीं है)
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	एन.ए
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	एन.ए
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	शून्य
7.	कर्मचारियों/श्रमिकों की संख्या	शून्य (लागू नहीं)
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं:-	siti.cirp@gmail.com पर आईआरपी को ईमेल लिखकर जानकारी प्राप्त की जा सकती है।
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	siti.cirp@gmail.com पर आईआरपी को ईमेल लिखकर जानकारी प्राप्त की जा सकती है।
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	03.09.2026
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	13.09.2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	18.09.2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	28.09.2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि	03.10.2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	02.11.2026
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए संसाधित ईमेल आईडी	siti.cirp@gmail.com
17.	एमएसएमई के रूप में कॉर्पोरेट देनदार की पंजीकरण स्थिति का विवरण	एनए

एसडी/–
दिनेश चंद्र गुप्ता
अंतरिम समाधान पेशेवर ("आईआरपी") के मामले में
मैसर्स स्पेस इनक्यूबेट्रिक्स टेक्नोलॉजीज लिमिटेड
(एएफए वैधता: 31.12.2026 तक)
रजि. सं. IBBI/IPA-001/IP-P-02107/2020-2021/13303
पता: 4819/24, अंसारी रोड, जेपीएम पब्लिशिंग हाउस के पास, मध्य दिल्ली, 110002

तिथि: 10.08.2026
स्थान: दिल्ली

स्पेक्ट्रम टैलेंट मैनेजमेंट लिमिटेड
पंजीकृत कार्यालय : बी-46, रिट्रीट अपार्टमेंट्स, 20 आई.पी. एक्सटेंशन, दिल्ली-110092, भारत
सीआईएन : L51100DL2012PLC235573
फोन : 0120-4258857
ईमेल : cs@stmpl.co.in | **वेबसाइट :** www.stmpl.co.in

वीडियो कॉन्फ्रेंसिंग (वीसी) / अन्य दृश्य-श्रव्य माध्यमों (ओएवीएम) के माध्यम से आयोजित की जाने वाली स्पेक्ट्रम टैलेंट मैनेजमेंट लिमिटेड की 14वीं वार्षिक साधारण सभा तथा रिमोट ई-वोटिंग सुविधा के संबंध में सूचनागत जानकारी

एतद्द्वारा सूचना दी जाती है कि कंपनी अधिनियम, 2013 (अधिनियम), भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीबद्धता दायित्व तथा प्रकटीकरण आवश्यकताएं) विनियम, 2015 (सेबी सूचीबद्धता विनियम) के लागू प्रावधानों, तथा कॉर्पोरेट कार्य मंत्रालय (एमसीए) एवं भारतीय प्रतिभूति और विनिमय बोर्ड (सेबी) द्वारा इस विषय पर जारी सभी लागू परिपत्रों के साथ पठित प्रावधानों के अनुपालन में, 14वीं एजीएम सूचना में निर्धारित व्यवसायों का निष्पादन करने के लिए स्पेक्ट्रम टैलेंट मैनेजमेंट लिमिटेड (कंपनी) की 14वीं (चौदहवीं) वार्षिक साधारण सभा (एजीएम) गुरुवार, 17 सितंबर, 2026 को पूर्वाहन 11:00 बजे (भारतीय मानक समय) वीडियो कॉन्फ्रेंसिंग (वीसी)/अन्य दृश्य-श्रव्य माध्यमों (ओएवीएम) के माध्यम से आयोजित किया जाना निर्धारित है। सभा का स्थान कंपनी का पंजीकृत कार्यालय अर्थात् बी-46, रिट्रीट अपार्टमेंट्स, 20 आई.पी. एक्सटेंशन, नई दिल्ली-110092 माना जाएगा।

14वीं एजीएम की सूचना तथा वित्तीय वर्ष 2025-26 की वार्षिक रिपोर्ट केवल इलेक्ट्रॉनिक माध्यम से उन सभी शेयरधारकों को भेजी जाएगी जिनके ईमेल आईडी कंपनी/डिपॉजिटरी प्रतिभागियों/रजिस्ट्रार तथा शेयर अंतरण एजेंटों (आरटीए) के पास पंजीकृत हैं। इसके अतिरिक्त, उन शेयरधारकों को, जिन्होंने अपने ईमेल आईडी पंजीकृत नहीं कराए हैं, 14वीं एजीएम की सूचना तथा वित्तीय वर्ष 2025-26 की वार्षिक रिपोर्ट तक पहुँच प्राप्त करने के लिए पथ तथा क्यूआर कोड के साथ एक वेब-लिंक प्रदान करने वाला पत्र भेजा जाएगा। 14वीं एजीएम की सूचना वार्षिक रिपोर्ट के साथ कंपनी की वेबसाइट **https://www.stmpl.co.in/investors/#1676461337784-c0402148-f233** पर, उस स्टॉक एक्सचेंज की वेबसाइट पर जहाँ कंपनी के इक्विटी शेयर सूचीबद्ध हैं अर्थात् एनएसई लिमिटेड **www.nseindia.com** पर तथा नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (एनएसडीएल) की वेबसाइट **www.evoting.nsdl.com** पर भी उपलब्ध कराई जाएगी।

शेयरधारक केवल वीसी/ओएवीएम सुविधा के माध्यम से ही एजीएम में भाग ले सकते हैं। एजीएम में शामिल होने के निर्देश एजीएम की सूचना में प्रदान किए जाएंगे। वीसी/ओएवीएम के माध्यम से भाग लेने वाले शेयरधारकों की गणना कंपनी अधिनियम, 2013 की धारा 103 के अंतर्गत गणपूर्ति के प्रयोजन के लिए की जाएगी। एजीएम के लिए प्रतिनिधि की नियुक्ति की सुविधा उपलब्ध नहीं होगी।

कंपनी अंतिम तिथि के अनुसार अर्थात् गुरुवार, 10 सितंबर, 2026 को कंपनी के शेयर रखने वाले अपने सभी शेयरधारकों को एजीएम सूचना में निर्धारित सभी प्रस्तावों पर अपने मत देने के लिए ई-वोटिंग सुविधा प्रदान करेगी। रिमोट ई-वोटिंग की अवधि सोमवार, 14 सितंबर, 2026 को पूर्वाहन 09:00 बजे (भारतीय मानक समय) प्रारंभ होगी तथा बुधवार, 16 सितंबर, 2026 को सायं 05:00 बजे (भारतीय मानक समय) समाप्त होगी। शेयरधारकों के पास एजीएम से पूर्व रिमोट ई-वोटिंग का उपयोग करके अथवा एजीएम के दौरान ई-वोटिंग के माध्यम से अपने मत देने का विकल्प उपलब्ध है। रिमोट ई-वोटिंग के विस्तृत निर्देश कंपनी की एजीएम की सूचना में प्रदान किए जाएंगे।

जिन शेयरधारकों ने अपने ईमेल आईडी तथा/अथवा अन्य केवाईसी विवरण पंजीकृत नहीं कराए हैं, उनसे अनुरोध है कि ई-वोटिंग के लिए वार्षिक रिपोर्ट तथा लॉगिन विवरण प्राप्त करने हेतु अपने ईमेल आईडी पंजीकृत करने के लिए नीचे दिए गए निर्देशों का पालन करें :

धारिता का भौतिक स्वरूप	निम्नलिखित दस्तावेजों की स्कैन की गई प्रति ईमेल द्वारा रजिस्ट्रार तथा शेयर अंतरण एजेंट/कंपनी को **admin@skylinerta.com** अथवा **cs@stmpl.co.in** पर भेजें :– **क.** शेयरधारक का नाम, फोलियो संख्या तथा पूर्ण पता उल्लिखित हस्ताक्षरित अनुरोध पत्र; **ख.** शेयर प्रमाण पत्र की स्कैन की गई प्रति (आगे तथा पीछे का भाग) तथा **ग.** पैन कार्ड तथा आधार कार्ड की स्व-सत्यापित प्रति
धारिता का डीमैट स्वरूप	कृपया अपने डिपॉजिटरी प्रतिभागी (डीपी) से संपर्क करें तथा अपने डीपी द्वारा परामर्शित प्रक्रिया के अनुसार अपने डीमैट खाते में अपना ईमेल पता पंजीकृत करें।

यदि इस संबंध में आपका कोई प्रश्न अथवा स्पष्टीकरण है, तो आप आरटीए को **admin@skylinerta.com** पर एक ईमेल लिख सकते हैं।

बोर्ड के आदेशानुसार
कृते स्पेक्ट्रम टैलेंट मैनेजमेंट लिमिटेड
हस्ता./-
आलोक पांडे
कंपनी सचिव तथा अनुपालन अधिकारी

तिथि : 18 अगस्त, 2026
स्थान : नोएडा

IndiaShelter Home Loans

इंडिया शेल्टर फाइनैंस कार्पोरेशन लिमिटेड
पंजी. कार्यालय :- प्लॉट-15, छठा तल, सेक्टर-44, इंस्टीट्यूशनल एरिया, गुरूग्राम, हरियाणा-122 002

अचल सम्पत्ति के लिए कब्जा सूचना

जबकि, अधोहस्ताक्षरी ने इंडिया शेल्टर फाइनैंस ऐंड कॉर्पोरेशन लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनरनिर्माण और (प्रतिभूति) हित (प्रवर्तन) अधिनियम, 2002 के अधीन और प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग सूचना इसमें आगे वर्णित खाते के सामने वर्णित तिथि को जारी की थी, जिसमें कर्जदार और सम्पत्ति के स्वामी/प्रतिभू से बकाया राशि का भुगतान उक्त सूचना की तिथि से 60 दिन के भीतर करने की मांग की गई थी। जबकि सम्पत्ति स्वामी और अन्य उक्त बकाया राशि चुकाने में असफल रहे हैं, एतद्द्वारा अधोवर्णित कर्जदारों तथा सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति/यों का कब्जा उक्त नियमावली के नियम 8 एवं 9 के साथ पठित उक्त अधिनियम की धारा 13(4) के अधीन उसको प्रदत्त शक्तियों का प्रयोग करते हुए प्रत्येक खाते के सामने वर्णित तिथि को प्राप्त कर लिया है। अब, कर्जदार को विशेष रूप से तथा सर्वसाधारण को इन सम्पत्ति/यों के संबंध में सव्यवहार नहीं करने हेतु सावधान किया जाता है तथा इन सम्पत्ति/यों के संबंध में कोई भी सव्यवहार इंडिया शेल्टर फाइनैंस कार्पोरेशन लिमिटेड की नीचे वर्णित बकाया राशि तथा उस पर ब्याज, लागत इत्यादि के प्रभाराधीन होगा।

कर्जदार/गारंटर (सम्पत्ति स्वामी) का नाम एवं ऋण खाता नंबर	प्रभारित/बंधक सम्पत्ति (सम्पत्ति के सभी अंश एवं खंड) का वर्णन	मांग सूचना की तिथि, मांग सूचना की तिथि तक बकाया राशि	कब्जा की तिथि
श्रीमती सोनाली नायक एवं श्री जिगर सिंह चरण, निवासी : प्लॉट नंबर-36, रिद्धि सिद्धि नगर नांगल जैसा बोहरा झोटवाड़ा जयपुर राजस्थान 302012 **(ऋण खाता सं HLSGSVLONS000005177674/AP-10398975)** शाखा : सांगानेर-1	**संपत्ति के सभी अंश एवं खंड :** प्लॉट नंबर एस-4, द्वितीय तल, एमआर रेजिडेंसी, प्लॉट नंबर ए-9, मरलन सिटी एक्सटेंशन, ग्राम पिथाबास और निवास (हलोज), कलवाड़ रोड, जयपुर, राजस्थान, 302012 सीमाएं:- पूर्व: प्लॉट नंबर 1-4, पश्चिम- रोड 30 फीट चौड़ी, उत्तर- प्लॉट नंबर 1-8 दक्षिण- प्लॉट नंबर 1-10	**मांग सूचना 13-अप्रैल-2026** **रु. 7,71,242/-** (रुपये सात लाख इकहत्तर हजार दो सौ बयालीस मात्र) दिनांक 10 अप्रैल 2026 तक बकाया, साथ ही 11 अप्रैल 2026 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत।	13-08-2026

स्थान : राजस्थान **वास्ते इंडिया शेल्टर फाइनैंस कार्पोरेशन लिमिटेड (प्राधिकृत अधिकारी)**
किसी पूछताछ के लिए सम्पर्क करें : श्री लोकेन्द्र सिंह (9887139140)

डीसीबी बैंक लिमिटेड
ए-सेट हाउस, 7/56, डी. बी. गुप्ता मार्ग,
करोल बाग, नई दिल्ली – 110005

DCB BANK

अधिग्रहण सूचना
अधोहस्ताक्षरकर्ता ने डीसीबी बैंक लिमिटेड के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (2002 का 54) के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगान्तर्गत, एक मांग सूचना निम्न तालिका में अंकित तिथियों पर निर्गत की थी, जिसमें उधारकर्ताओं एवं सह-उधारकर्ताओं) को यहां नीचे दी गई तालिका में विवरणितानुसार अंकित राशि का, राशि पर भावी ब्याज के साथ, उक्त सूचना की प्राप्ति की तिथि से 60 दिवसों के अंदर प्रतिभुगतान करने को कहा गया था।

उधारकर्तागण तथा सह-उधारकर्तागण राषि का प्रतिभुगतान करने में विफल हो चुके हैं, अतएव एतद्द्वारा उधारकर्ता, सह-उधारकर्ता तथा जनसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां इसमें निम्न विवरणित संपत्ति का, प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत उन्हें प्रदत्त शक्तियों के प्रयोगान्तर्गत, 13-08-2026 एवं 13-08-2026 को अधिग्रहण कर लिया है।

उधारकर्ता, सह-उधारकर्ता को विषेष रूप में तथा जनसाधारण को एतद्द्वारा सामान्य रूप में सावधान किया जाता है कि संपत्ति (अचल संपत्ति का विवरण) का लेन-देन न करें तथा संपत्ति का कोई व किसी भी प्रकार का लेन-देन, यहां निम्न अंकितानुसार संबंधित राशि हेतु डीसीबी बैंक लिमिटेड के प्रभाराधीन होगा।

उधारकर्ता का ध्यान, प्रतिभूत परिसंपत्तियों को ऋणमुक्त कराने के लिये उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है।

मांग सूचना तिथि	23-03-2026
उधारकर्ता(ओं) एवं सह-उधारकर्ता(ओं) के नाम	श्री समीर पुत्र दुल्ली खान उर्फ श्री समीर खान तथा श्रीमती रशीदन
कुल बकाया राशि	**रु. 20,48,763/-** (रुपये बीस लाख अड़तालीस हजार सात सौ तिरेसठ मात्र) 23 मार्च 2026 के अनुसार
अचल संपत्ति का विवरण	प्लॉट संपत्ति का संपूर्ण भाग तथा अंश, जिसका क्षेत्रफल 100 वर्ग गज (83.61 वर्ग मीटर) है, जो खसरा संख्या 180 का भाग तथा अंश है, ढोर्रा माफी, परगना तथा तहसील-कोइल, जिला अलीगढ़ में स्थित है, जिसकी सीमाएं इस प्रकार हैं :– पूर्व : 15 फीट चौड़ा रास्ता, इस ओर माप 20 फीट / पश्चिम : अन्य अरजी, इस ओर माप 20 फीट / उत्तर : पीतम सिंह का खेत, इस ओर माप 45 फीट / दक्षिण : विक्रेता का प्लॉट, इस ओर माप 45 फीट।

मांग सूचना तिथि	25-05-2026
उधारकर्ता(ओं) एवं सह-उधारकर्ता(ओं) के नाम	श्री सुनील कुमार माहेश्वरी, श्रीमती विजय लक्ष्मी तथा श्री मयूर माहेश्वरी
कुल बकाया राशि	रु. 42,15,363/- (रुपये बयालीस लाख पंद्रह हजार तीन सौ तिरेसठ मात्र) 25 मई 2026 के अनुसार
अचल संपत्ति का विवरण	संपत्ति का संपूर्ण भाग तथा अंश, जिसका कुल क्षेत्रफल 78.07 वर्ग मीटर है, प्लॉट नं. 2ए/302 का भाग है, जो लोधी विहार योजना संख्या 9 आवास विकास कॉलोनी, सासनी गेट, परगना तथा तहसील कोइल, जिला अलीगढ़ में स्थित है, जिसकी सीमाएं इस प्रकार हैं :– पूर्व : 2ए-301 का प्लॉट / पश्चिम : 2ए-303 का प्लॉट, उत्तर : 9 मीटर चौड़ी सड़क / दक्षिण : अन्य का मकान।

दिनांक : 19-08-2026 **हस्ता./-**
स्थान : अलीगढ़, उत्तर प्रदेश **प्राधिकृत अधिकारी**
डीसीबी बैंक लिमिटेड

DiGiSPICE
डिजिस्पाइस टेक्नोलॉजीज़ लिमिटेड
सीआईएन: L72900DL1986PLC330369
पंजीकृत कार्यालय: जेए-122, पहली मंजिल, डीएलएफ टॉवर ए, जसोला डिस्ट्रिक्ट सेंटर, नई दिल्ली-110025
टेलीफोन: 011-41251965, **ईमेल:** complianceofficer@digispice.com; **वेबसाइट:** www.digispice.com

38वीं वार्षिक आम बैठक के संबंध में जानकारी

डिजिस्पाइस टेक्नोलॉजीज लिमिटेड ('कंपनी') की 38वीं वार्षिक आम बैठक ('एजीएम') वीडियो कॉन्फ्रेंसिंग ('वीसी') या अन्य ऑडियो-विजुअल साधनों ('ओएवीएम') के माध्यम से मंगलवार, 22 सितंबर, 2026 को 11:00 बजे पूर्वाह्न, एजीएम की सूचना में निर्धारित व्यवसायों के संचालन हेतु आयोजित की जाएगी। 38वीं एजीएम का मानित स्थल कंपनी का पंजीकृत कार्यालय होगा। कंपनी अधिनियम, 2013 ('अधिनियम') के प्रासंगिक प्रावधानों और उसके अंतर्गत बनाए गए नियमों के साथ पठित कॉर्पोरेट कार्य मंत्रालय ('एमसीए') द्वारा जारी सामान्य परिपत्र 03/2025 दिनांकित 22 सितंबर, 2025, के साथ पठित परिपत्र संख्या 20/2020 दिनांकित 5 मई, 2020, परिपत्र संख्या 17/2020 दिनांकित 13 अप्रैल, 2020 परिपत्र संख्या 14/2020 दिनांकित 8 अप्रैल, 2020 ('एमसीए परिपत्रों') एवं अन्य लागू परिपत्र, यदि कोई हो, तथा सेबी (सूचीबद्धता बाध्यताएँ और प्रकटीकरण अपेक्षाएँ) विनियम, 2015 ('सेबी सूचीबद्धता विनियम') एवं भारतीय प्रतिभूति और विनिमय बोर्ड ('सेबी') द्वारा जारी परिपत्रों के अनुपालन में:

(क) कंपनी की 38वीं एजीएम, शेयरधारकों की भौतिक उपस्थिति के बिना, वीसी/ओएवीएम के माध्यम से आयोजित की जाएगी;

(ख) वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने वाले सदस्यों को अधिनियम की धारा 103 के अंतर्गत कोरम हेतु संगणित किया जाएगा;

(ग) वित्तीय वर्ष 2025-26 की वार्षिक रिपोर्ट सहित 38वीं एजीएम की सूचना उन सभी शेयरधारकों को इलेक्ट्रॉनिक रूप से भेजी जाएगी, जिन्होंने कंपनी या किसी डिपॉजिटरी प्रतिभागी ('डीपी') के साथ अपना ईमेल पता पंजीकृत कराया है। साथ ही, जिन शेयरधारकों के ईमेल आईडी पंजीकृत नहीं हैं, उन्हें एजीएम की सूचना और वार्षिक रिपोर्ट तक पहुँचने के लिए वेब-लिंक, पाथ सहित, प्रदान करने वाला एक पत्र भेजा जाएगा; तथा

(घ) संबंधित दस्तावेज कंपनी की वेबसाइट www.digispice.com और उन स्टॉक एक्सचेंजों की वेबसाइट पर भी उपलब्ध कराए जाएँगे जहाँ कंपनी के शेयर सूचीबद्ध हैं, अर्थात् www.bseindia.com एवं www.nseindia.com

कम्पनी अपने सभी शेयरधारकों (जिसमें भौतिक रूप में शेयर धारण करने वाले और जिनकी ई-मेल आईडी पंजीकृत नहीं है, ऐसे शेयरधारक भी शामिल हैं) को एजीएम की सूचना में निर्धारित किए जाने वाले सभी प्रस्तावों पर वोट डालने हेतु रिमोट ई-वोटिंग सुविधा प्रदान करेगी। इसके अतिरिक्त, कम्पनी एजीएम के दौरान ई-वोटिंग प्रणाली के माध्यम से वोटिंग की सुविधा भी प्रदान कर रही है। बैठक में भाग लेने और रिमोट ई-वोटिंग तथा ई-वोटिंग के माध्यम से वोट डालने के विस्तृत निर्देश/प्रक्रिया एजीएम की सूचना में प्रदान किए जाएँगे।

उन सदस्यों द्वारा ई-मेल पते को पंजीकृत/अद्यतन कराने की विधि, जिन्होंने कंपनी के साथ अपना ई-मेल पता पंजीकृत/अद्यतन नहीं कराया है:

1. यदि शेयर भौतिक रूप में धारित हैं, तो सदस्य अपने रिकॉर्ड्स को अद्यतन कराने के लिए प्रपत्र आईएसआर-1, आईएसआर-2 आवश्यक दस्तावेजों सहित आरटीए, मास सर्विसेज लिमिटेड, टी-34, द्वितीय तल, ओखला इंडस्ट्रियल एरिया, फेज-II, नई दिल्ली-110020 को भेजें तथा investor@masserv.com पर ई-मेल करें। सदस्य उपरोक्त सेबी परिपत्रों में उल्लिखित लागू प्रपत्र कंपनी की वेबसाइट अथवा आरटीए की वेबसाइट (www.masserv.com) से डाउनलोड कर सकते हैं।
2. यदि शेयर डीमैट रूप में धारित हैं, तो कृपया अपने डीमैट खाते में अपना ई-मेल आईडी अद्यतन करें तथा अद्यतन कराने के लिए अपने डीपी से संपर्क करें।

कृते डिजिस्पाइस टेक्नोलॉजीज लिमिटेड
हस्ताक्षर
पंकज अरोड़ा
पूर्ण-कालिक निदेशक एवं कम्पनी सचिव

दिनांक: 18 अगस्त, 2026
स्थान: नोएडा

Chola
Enter a better life

चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड
कार्पोरेट कार्यालय : "चोला क्रेस्ट", सी 54 एवं 55, सुपर बी-4, थिरू वी का इंडस्ट्रियल एस्टेट, गिन्डी, चेन्नई-600032, भारत
शाखा कार्यालय : प्रथम एवं द्वितीय तल, प्लॉट नंबर 6, मेन पूसा रोड, करोल बाग, नई दिल्ली-110 005 **कॉन्टैक्ट नंबर : श्री श्रीनिवास वी, मोबाइल नंबर 9643344410**

अचल सम्पत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 9(1) के परंतुक के तहत अचल आस्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना।

एतद्द्वारा सर्वसाधारण को और विशेष रूप से कर्जदार/सह-कर्जदार/बंधकदता(ओं) को सूचना दी जाती है कि प्रतिभूत लेनदार के पास बंधक निम्नवर्णित अचल सम्पत्तियां, जिनका **सांकेतिक कब्जा** चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड इसमें आगे चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड कही जाएगी, के प्राधिकृत अधिकारी द्वारा लिया जा चुका है। प्रतिभूत आस्तियां "जैसी है जहां है", "जैसी है जो है" तथा "जो भी है वहां है" आधार पर ई-नीलामी के माध्यम से बेची जाएंगी।

एतद्द्वारा सर्वसाधारण को सूचना दी जाती है कि हम ई-नीलामी का संचालन वेबसाइट https://chola-lap.procure247.com/, व www.cholamandalam.com/news/auction-notices के माध्यम से करेंगे।

क्र. सं.	खाता संख्या तथा कर्जदार, सह-कर्जदार, बंधकदाताओं का नाम	धारा 13(2) के तहत मांग सूचना की तिथि एवं राशि	सम्पत्ति/सम्पत्तियों का वर्णन	सुरक्षित मूल्य, धरोहर राशि जमा एवं बोली वृद्धि राशि (रू. में)	ई-नीलामी की तिथि एवं समय, ईएमडी जमा की अंतिम तिथि, निरीक्षण की तिथि
1.	ऋण खाता संख्या **HE01DEF00000011865** **1. सुखराम (आवेदक),** बी-138, ईटीए-1, ग्रेटर नोएडा, गौतम बुद्ध नगर, ए.जी. नोएडा, उत्तर प्रदेश- 201308 **2. सुखराम (सह-आवेदक),** प्लॉट संख्या एच-14, सूरजपुर साइट-4, सदर, जिला जी.बी. नगर, उत्तर प्रदेश – 201306 **3. जतन वती (सह-आवेदक),** बी-138, ईटीए-1, ग्रेटर नोएडा, गौतम बुद्ध नगर, ए.जी. नोएडा, उत्तर प्रदेश- 201308 **4. महालक्ष्मी एंटरप्राइजेज (पार्टनर सुखराम के माध्यम से) (सह-आवेदक),** निकट बस स्टैंड, चौधरी बख्तावर सिंह मार्किट, मेन रोड, कासना, ग्रेटर नोएडा, उत्तर प्रदेश-201310 **5. देव एंटरप्राइजेज (इसके प्रोप. सुखराम के माध्यम से) (सह-आवेदक),** निकट बस स्टैंड, चौधरी बख्तावर सिंह मार्किट, मेन रोड, कासना, ग्रेटर नोएडा, उत्तर प्रदेश – 201310	**11.09.2025** **रू. 55,29,479.00** **कब्जा का प्रकार** **सांकेतिक**	प्लॉट संख्या एच 14, सूरजपुर साइट 4, परगना/तहसील सदर, जिला जी.बी. नगर के औद्योगिक क्षेत्र में स्थित, क्षेत्रफल 450.00 वर्ग मीटर, निम्नानुसार परिबद्ध : उत्तर – 18 मीटर चौड़ी सड़क दक्षिण-प्लॉट, पूर्व – प्लॉट संख्या एच – 15 पश्चिम- प्लॉट संख्या एच – 13	**रू. 6,23,00,000/-** **रू. 62,30,000/-** **रू. 1,00,000/-**	**10.09.2026** पूर्वा. 11.00 बजे से अप. 01.00 बजे तक **09.09.2026** पूर्वा. 10.00 बजे से अप. 05.00 बजे तक भेंट के निर्धारित समयानुसार

1.आईओएन-नोटिसेज। विस्तृत विवरण, सहायता, प्रक्रिया और ई-नीलामी पर ऑनलाइन प्रशिक्षण के लिए संभावित बोलीदाता सम्पर्क करें (मुहम्मद रहीस – 8124000030), Ms.procure247 (सम्पर्क व्यक्ति : वासु पटेल – 9510974587)
2. ई-नीलामी में भाग लेने के लिए नियम और शर्तों के बारे में अतिरिक्त विवरण के लिए कृपया https://chola-lap.procure247.com/ एवं https://cholamandalam.com/auction-notices देखें।

यह सूचना प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 9(1) के तहत बिक्री के संबंध में 15 दिन का कानूनी नोटिस भी है

सीन : नोएडा **हस्ता./- प्राधिकृत अधिकारी,**
दिनांक : 17-08-2026 **चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड**

SMFG Grihashakti

एसएमएफजी इंडिया होम फाइनेंस कंपनी लिमिटेड
कॉर्पोरेट ऑफिस: 503 और 504, 5वीं मंजिल, जी-ब्लॉक, इंसपायार बीकेसी, बीकेसीमेनरोड, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (ई), मुंबई-400051
पंजीकृत ऑफिस: कॉमर्सेन आईटी पार्क, टॉवर बी, प्रथम तल, नंबर 111, माउंट पुनमल्ली रोड, पोरूर, चेन्नई – 600116, टीएन

अचल संपत्तियों की बिक्री हेतु बिक्री सूचना

वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत अचल आस्तियों की बिक्री के लिए 15 दिनों की ई-नीलामी बिक्री सूचना, प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9(1) के प्रावधान के साथ पठित।

एतद्द्वारा आम जनता को तथा विशेष रूप से ऋणी(ओं) और गारंटर(ओं) को सूचित किया जाता है कि नीचे सूचीबद्ध अचल संपत्तियां ("सुरक्षित परिसंपत्तियां") जो सुरक्षित ऋणदाता के पास बंधक/प्रभारित हैं, जिनका कब्जा एसएमएफजी इंडिया होम फाइनेंस कंपनी लिमिटेड (जिसे आगे एसएमएचएफसी कहा जाएगा) ("सुरक्षित ऋणदाता") के प्राधिकृत अधिकारी द्वारा ले लिया गया है, उन्हें नीचे उल्लिखित तिथि और समय पर **"जैसा है", "जैसा है"** और **"जो कुछ भी है"** के आधार पर बेचा जाएगा, ताकि नीचे उल्लिखित ऋणी(ओं) और गारंटर(ओं) से एसएमएचएफसी सुरक्षित ऋणदाता को देय नीचे उल्लिखित बकाया राशि और वसूली की तिथि तक उस पर ब्याज और अन्य व्यय की वसूली की जा सके।

क्र. सं.	उधारकर्ता (ओं)/ गारंटर (ओं) के नाम लैन	संपत्तियों का विवरण	आरक्षित मूल्य : / बयाना राशि जमा :	ई-नीलामी की तिथि एवं समय	ईएमडी जमा करने की तिथि
1	**लैन 613339211706431** **1.** दीपक, पुत्र राजेश **2.** दीपा रानी, पत्नी दीपक	प्लॉट नं. 142 एवं 143, खसरा नं. 474/2, कुल क्षेत्रफल 234 वर्ग गज या 195.65 वर्ग मीटर वृंदावन विहार कॉलोनी,वाके आबादी नकुड़, परगना एवं तहसील नकुड़, जिला: सहारनपुर, पूर्व: अन्य प्लॉट, पश्चिम: रास्ता 25 फीट, उत्तर: अन्य प्लॉटय दक्षिण: रास्ता 30 फीट।	रू. 8,30,000/- / रू. 83,000/-	08.09.2026 सुबह 11:00 बजे से दोपहर 01:00 बजे तक	07.09.2026

बिक्री के विवरण नियम और शर्तें नीचे दी गई हैं और विवरण हमारी/सुरक्षित लेनदार की वेबसाइट पर भी उपलब्ध कराए गए हैं। निम्नलिखित लिंक वेबसाइट का पता **(https://BidDeal.in** और **and https://www.grihashakti.com/pdf/E-Auction.pdf).** पर भी दिए गए है। इच्छुक बोलीदाता निम्नलिखित से श्री पंकज कुमार, मोबाइल: 7380950199, ईमेल: **Pankaj.Kumar38@grihashakti.com**, और श्री निलोय डे, उनके मोबाइल नंबर 8655619157, ई-मेल: **Niloy.Dey@grihashakti.com** भी संपर्क कर सकते हैं:

स्थान : सहारनपुर, उत्तर प्रदेश **हस्ता/-**
दिनांक: 18.08..2026 **प्राधिकृत अधिकारी,**
एसएमएफजी इंडिया होम फाइनेंस कंपनी लिमिटेड

ADITYA BIRLA CAPITAL

आदित्य बिड़ला कैपिटल लिमिटेड
पंजीकृत कार्यालय: इंडियन रेयॉन कंपाउंड, वेरावल, गुजरात-362266
शाखा कार्यालय: आर-टेक पार्क, 12वीं मंजिल, निरलॉन कॉम्प्लेक्स, वेस्टर्न एक्सप्रेसवे से दूर, गोरेगाँव ईस्ट – मुंबई – 400063

मांग नोटिस

**सुरक्षा हित (प्रवर्तन) नियम, 2002 ("नियम") के नियम 3 के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा सुरक्षा हित प्रवर्तन अधिनियम, 2002 ("अ